

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

Original Application No. 23 of 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based
on th news item in The Indian Express Dt
03-11-2023 titled "Tamil Nadu activities
Allege drinking water supplied from
Madambakkam lake in Tambaram
contaminated with sewage, civic body
disagrees"

Vs

Tamil Nadu Pollution Control Board,
Through its Member Secretary
Chennai and Ors

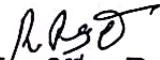
... Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE No
1.	05.03.2026	REPORT FILED BY THE 3 rd RESPONDENT	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 5th day of march , 2026.


Counsel for 3rd Respondent.

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... Respondents

REPORT FILED BY THE 3rd RESPONDENT

I, Balachander, son of Srinivasan, Hindu aged about 36 years,
Working as Commissioner, Tambaram Corporation, Tambaram, do hereby
solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tambaram corporation. The
Tambaram Municipality, the 3rd respondent herein and well conversant with
the facts set out hereunder from the connected files.

2. It is submitted that I have perused the orders of this Honourable
Tribunal dated 06-02-2026 and submit my report as follows:-

A. Inspection of the Area around Madambakkam Lake:-

i. The area is within the Zone 5 of the Tambaram Corporation. It is
situated along the Agaram main Road on the South. On the other side
of the Agaram Main road the population center is the Tiruvanchery
Village Panchayat. Hydrologically, the topography is that the water
from the Tiruvanchery Lake situated on the South overflows to the
Madambakkam Lake and further flows to the Sithalapakkam Lake
which is also a separate Panchayat.

ii. The Water flow from the Tiruvanhery Panchayat limits also flows
into the Madambakkam Lake through the Surplus Channels as well as
the strom water channels formed by the Panchayat.


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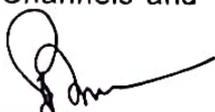
iii. Urban areas of Madambakkam with four wards are also having the natural flow from their areas to the Madambakkam Lake.

iv. In all the above areas, the Underground Drainage system is not available at present and the same is the subject matter of the sanctioned project for the formation of the UGSS in G.O. Ms No 21, MA & WS Department Dated 04-02-2026. This Project involves the formation of the UGSS system for the left out areas of Tambaram Corporation at a Cost of Rs 582 for the areas of Chitlapakkam, Sembakkam and Madambakkam. This is now sanctioned and the Tender for the Project has been notified and published on 05-02 -2026 and the last date for submission is 3:00 PM on 06-03-2026.

v. Presently the Sewage of the houses in the above areas of Madambakkam, Sembakkam and Chitlapakkam are all only to the Septic Tanks of the individuals. No Sewage is allowed to be discharged into the Storm Water Drains. Only the Waste water such as kitchen outflow and bathrooms is let to flow into the surrounding surface channels.

vi. As the sewage is not allowed to flow out of the houses, the septic tanks are periodically cleared by means of Sewage Tankers engaged by the individual households and the said Sewage is being decanted in the Sewage Treatment Plant of the Corporation with 30 MLD Capacity, in Mannuran Kulam area. The private Sewage Tankers have been given permission to decant the sewage from the individual houses only in the STP. The said Tankers are fitted with GPS devices and the same are monitored regularly in order to ensure that they do not decant the sewage in any other unauthorised place.

B. Temporary measures till UGSS project is implemented: Till the completion of the project for the comprehensive UGSS, the respondent herein has been ensuring that the houses do not discharge their sewage and the Sewage Tankers have been permitted with safeguards to pick up the accumulated sewage and decant the same in the STP of the Corporation. Earlier proposed Interception and Diversion project to intercept the waste water that flows into the Madambakkam Lake by the construction of peripheral Channels and


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collect the flows and divert the same for treatment before discharge was not sanctioned as the permanent STPs have been sanctioned along with the UGSS network as per G.O. Ms No 21, Dated 04-02-2026.

C. Features of the UGSS project under implementation:

i. Total STP proposed under the present project is with a total installed capacity of 35 MLD covering the areas of Chitlapakkam, Sembakkam and Madambakkam. This STP is situated at Pazhathottam, Madambakkam area. The said STP will take care of all the requirements for the next 50 years with possible upgrades and additional capacity within the STP.

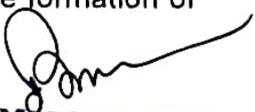
ii. Total length of the UGSS network is 266.97 Kms, with 33 Nos (8 + 25) of Pumping Stations and lifting stations, with the provision for serving a total of 37540 Dwellings situated in the three localities of Chitlapakkam, Sembakkam and Madambakkam.

iii. The completion period for the UGSS system with the STP plants is a timeline of 2 years from the issue of work order.

D. Prevention of entry of solid wastes into the Lake: The Interception of surface flows on the Surplus channels is being done by means of Screens for filtering the plastic wastes. Further all silt and solid wastes including plastics, wood, floating debris, etc, accumulated in the channels leading to the Lake have been cleared by the Corporation using its workers. Further, the area of the Madambakkam lake has been brought under the daily sweeping schedule of the Solid waste management system of the Tambaram Corporation and all wastes are being collected on a regular basis for disposal and thus avoiding the flow of such wastes to the Lake through the surface flows.

3. Therefore it is submitted that all necessary steps have been taken by this Respondent to ensure that the Sewage flow is not permitted into the Madambakkam Lake. Further on the completion of the STPs and the UGSS network all the wastes including the waste water (Grey water) will be collected into the UGSS pipelines and sent to the STP at Madambakkam and discharged after proper treatment.

4. The project for the formation of the UGSS in G.O. Ms No 21, MA & WS Department Dated 04-02-2026. This Project involves the formation of


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**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O A.No.23 of 2024 (SZ)

REPORT FILED BY THE 3rd

RESPONDENT date 05.03.2026

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 3rd RESPONDENT.

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